

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 309
(IB)-525(ND)2017
New IA-2018/2024

IN THE MATTER OF:

Noble Co-operative Bank Ltd.

... Applicant/Petitioner

Versus

Shivkala Developers Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator : Adv. Shankari Mishra , Adv. Jyoti Khurana

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2018/2024: The IA is preferred for taking 10th Progress Report on record. For the reasons stated therein, **the IA stands allowed** and the 10th Progress Report is taken on record, subject to just all exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)